

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR ALLURI SEETHARAMA RAJU

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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Email: redymadhuri09@gmail.com

REPORT FILED BY THE DISTRICT COLLECTOR, ALLURI SITHA RAMA RAJU DISTRICT IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI:

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the wilful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.

3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is to submit that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In obedience to order of the National Green Tribunal, South Zone, Chennai, I have inspected on 14.02.2024 along with the Asst. Geologist and Royalty Inspector of the District Mines and Geology Office, Paderu, Alluri Sitha rama Raju district and Tahsildar, Yetapaka Mandal, Alluri Sitharama Raju district and observed the physical features of the river and sand mining proposed area. During my inspection I found no machinery in the subject matter of the mining area, sand excavation is not being done at present. With regard to any mining was done in the recent past in the area I did not find any visibility of excavation of sand in recent past. The details of the two proposed Sand reaches inspected in this regard are as follows:

Sl. No.	River	Proposed Reach Name, Village & Mandal	Observations	Remarks
	Godavari	Yetapaka/ 2022-16 Sand Reach, Yetapaka Village, Yetapaka Mandal.	<ul style="list-style-type: none"> • Non-working at the time of Inspection. • Further it has observed that there are no men and machinery and movement of vehicles in the proposed sand reach. • There are no fresh workings observed in the proposed Sand reach. 	District Level Sand Committee (DLSC) approved the proposed Sand reach, Approved Mining Plan (AMP) obtained, Environmental Clearance is under process.
1.	Godavari	Gommu-Koyagudem/2 022-21 Sand	<ul style="list-style-type: none"> • Further it has observed that there are no men 	District Level Sand

	Reach, Gommu- Koyagudem village & Yetapaka Mandal	and machinery and movement of vehicles in the proposed sand reach. • There are no fresh workings observed in the proposed Sand reach. New sand deposition observed in the proposed sand reach due to floods during the monsoon.	Committee (DLSC) approved for the proposed Sand reach, Approved Mining Plan (AMP) obtained, Environmental Clearance (E.C) has obtained vide Order No.SEIAA/AP/ASR/MIN/11/20 23/5421/239.06&238.06 and Consent to Establishment (CTE) Consent to Operation (CTO) are under process.
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Field Photographs



Yetapaka Sand reach



Gommu-Koyagudem Sand reach

The Report is herewith submitted to the Hon'ble national Green Tribunal for issuing appropriate orders that deemed fit.


 14/02/2024
 Collector & District Magistrate,
 Alluri Sitharama Raju District,
 Paderu.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

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..... Applicant

Vs

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.... Respondents

REPORT FILED BY THE COLLECTOR ANAKAPALLI

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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GOVERNMENT OF ANDHRA PRADESH

Letter No.211/NGT/Sand/2024,

dated:13/02/2024.

From

To

Ravi Pattanshetti, I.A.S.,
Collector & District Magistrate,
Anakapalli

The Registrar,
Hon'ble National Green Tribunal,
Chennai

Sir,

Sub: Mines and Minerals – SAND - Hon'ble NGT order in E.A.No. 04 of 2023 in O.A.No. 187 of 2021 (SZ) & M.A. No. 09 of 2023 in O.A.No. 187 of 2021 and M.A.No. 10 of 2023 in O.A.No. 53 of 2022, in the matter of Sri Nagendra Kumar Vs Ministry of Environment Forest and Climate Change – On sand Mining in Andhra Pradesh - Report - submitted – Regarding.

- Ref:
1. The Hon'ble NGT order in E.A.No. 04 of 2023 in O.A.No. 187 of 2021 (SZ) & M.A. No. 09 of 2023 in O.A.No. 187 of 2021 and M.A.No. 10 of 2023 in O.A.No. 53 of 2022, dated 31.01.2024.
 2. Letter No. 4914357/Sand/NGT-187(SZ)/2021, dated 02.02.2024 from the Director of Mines and Geology, Ibrahimpatnam.
 3. Letter No.211/NGT/Sand/2024, date:13.02.2024 from the District Mines and Geology officer, Anakapalli.
 4. Letter No.E.A.No.4 of 2023/PB/ROVSP/2024, dt:13.02.2024

Please kindly see the subject and reference cited. vide reference 1st cited, the Hon'ble NGT (SZ) in E.A.No.04 of 2023 in O.A.No.187 of 2021 (SZ) & MA.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022, heard the matter based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.

Through the reference 2nd cited the Director of Mines and Geology, Ibrahimpatnam informed that, the Hon'ble National Green Tribunal vide reference 1st cited, issued common orders that:

1. The matter was taken up today for an early hearing based on news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news related to the mining of sand other than the procedure prescribed by an entity called M/s Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA, Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collector concerned as

well as the SEIAA - Andhra Pradesh.

4. Post the matter on 05.02.2024, on request posted to 14.02.2024.

Further, the Director of Mines and Geology, Ibrahimpatnam also informed that, the SEIAA has requested to instruct concerned District officers of Mines and Geology to inspect the sand reaches in coordination with the District Collector as per the Hon'ble NGT direction dated.31.01.2024.

In this connection it is submitted as per the information furnished by the District Mines &Geology Officer, Anakapalli and Environmental Engineer, A.P.Pollution Control Board, Visakhapatnam vide reference 3rd & 4th cited, there are no sand mining operations in Anakapalli District

Keeping in view of the orders of the Hon'ble NGT, it is submitted that, there are no Major Rivers flowing through Anakapalli District and no sand reaches reported in newly formed Anakapalli District. Hence, the report shall be treated as Nil accordingly.

Yours faithfully,
Ravi Pattanshetti
Collector & District Magistrate,
Anakapalli .

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy to the District Mines and Geology officer, Anakapalli for information.

Copy to the Environmental Engineer, APPCB, Visakhapatnam for information.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

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IN THE MATTER OF:

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..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR ANANTHAPURAMU

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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REPORT FILED BY THE DISTRICT COLLECTOR, ANANTHAPURAMU DISTRICT IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the wilful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In obedience to order of the National Green Tribunal, South Zone, Chennai, I have inspected on 12.02.2024 and observed the physical features of the **Vedavathi** river and sand mining area located over an extent of 1.4384 Hectares in Sy.No.247 of Veparalla (V), Rayadurgam (M), Ananthapuramu District. During my inspection I found no machinery in the subject matter of the mining area, sand excavation is not being done at present. With regard to any mining was done in the recent past in the area I did not find any visibility of excavation of sand in recent past.

Report is submitted to the Hon'ble national Green Tribunal for issuing appropriate orders that deem fit.


Collector & District Magistrate,
Ananthapuramu District.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
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IN THE MATTER OF:

Nagendra Kumar

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.... Respondents

REPORT FILED BY THE COLLECTOR ANNAMAYYA

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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REPORT FILED BY THE DISTRICT COLLECTOR, RAYACHOTY, ANNAMAYYA DISTRICT IN E.A.NO.04 OF 2023, M.A.NO.09 OF 2023, M.A.NO.10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI

It is submitted that the present Execution Application No.04 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Hon'ble National Green Tribunal (SZ), Chennai in its Judgment dated.23-03-2023 in Original Application No.187 of 2021 (SZ) filed by Sri Nagendra Kumar v/s Govt., of India & Others.

Further it is submitted that the present Miscellaneous Application No.09 of 2023 has been filed by the applicant against the willful, deliberate and intentional non-compliance of order dated.23-03-2023 in O.A.No.187 of 2021 (SZ) titled Nagendra Kumar v/s Govt., of India & others by the respondents herein.

It is to submit further that the present Miscellaneous Application No.09 of 2023 has been filed by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble Tribunal order dated:23-03-2023 in OA No.53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31-01-2024 as follows:

1. The matter was taken up today for an early hearing based on a news item reported on 19-01-2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05-02-2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05-02-2024.

In this regard, the Government pleader for State of A.P has submitted a letter dated.02-02-2024 issued by the Director Mines & Geology, Ibrahimpatnam, Vijayawada seeking 04 weeks time to complete the inspection by the all concerned District Collectors.

Subsequently, the Hon'ble National Green Tribunal South Zone, Chennai on 05-02-2024 has issued orders that;

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14-02-2024.

In this connection it is submitted that, the Hon'ble National Green Tribunal (SZ), Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the Major River in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In obedience to the orders of the Hon'ble National Green Tribunal, South Zone, Chennai, I have inspected the Tanguturu Sand Reach located in Cheyyeru River in Sy.No.02 over an extent of 4.950 Hectares of Tanguturu Village, Rajampeta Mandal, Annamayya

District on 13-02-2024 and observed the physical features of the River in the Subject area. During the inspection, no men and machinery is found in the subject Tanguturu Sand Reach in Cheyyeru River. Further, no excavation of sand is found and also no working pits are observed. It is also observed by physical verification that, no excavation of sand is carried out in the recent past in the subject area. The Geo-coordinates of the Tanguturu Sand Reach are given below:

1. 14° 17' 23.53" N 79°13' 5.74"
2. 14° 17' 23.64" N 79°12' 54.73"
3. 14° 17' 19.10" N 79°12' 56.66"
4. 14° 17' 18.92" N 79°13' 7.67"

The report is submitted to the Hon'ble National Green Tribunal (SZ), Chennai for issuing appropriate orders that deem fit in the matter.


Collector & District Magistrate,
Annamayya District, Rayachoty

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR BAPATLA

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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JOINT INSPECTION REPORT

The Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai has issued orders dated: 05.02.2024 in E.A.No:04 of 2023 in O.A.No:187 of 2021 (SZ) & M.A.No:10 of 2023 in O.A.No.53 of 2022 Dt: 05.02.2024 and the operative portion of the order is as follows:

"In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

Post the matter on 14.02.2024."

In obedience of the orders of the Hon'ble NGT, the Collector and District Magistrate, Bapatla District along with the Officials of the Line Departments have inspected the Sand Reach in the River Krishna, Bapatla District on 14.02.2024 to file a report as directed by the Hon'ble NGT.

The team of officials have attended for Joint Inspection.

S.No	Name of the Officer	Designation
01	Sri P. Ranjith Basha IAS.	Collector & District Magistrate, Bapatla District.
02	Sri R. Rajesh Kumar	District Mines and Geology Officer, Bapatla District
03	Sri A. Sambasiva Rao	District Ground Water Officer, Bapatla District
04	Sri N. Suresh Kumar	Assistant Engineer, R.C Section, Vijayawada.
05	Sri P. Ramakotaiah	Assistant Environmental Engineer, APPCB, Regional Office, Ongole.
06	Sri S. Gangadhar	In-charge Inspector, SEB, Vemuru.

The team of Officials have inspected the following sand reach in Bapatla District.

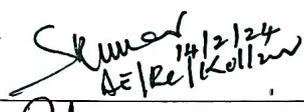
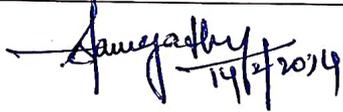
I. Juvvalapalem sand reach of Kolluru Mandal, Bapatla District.

- During the day of inspection, it is observed that the ramp approached to the Sand reach is sub-merged in water.
- The sand in the reach is in un-disturbed stage.
- There are no fresh workings observed and there are no traces of old working pits in the Sand Reach.

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- There is no men and machinery and movement of vehicles in the Sand Reach.

In view of the above, the factual report is herewith submitted to the Hon'ble National Green Tribunal, Southern Bench, Chennai for kind perusal and taking further necessary action in the matter.

S.No	Designation	Signature
01	Collector & District Magistrate, Bapatla.	 14/2/24
02	District Mines and Geology Officer, Bapatla District	 14/2/24
03	District Ground Water Officer, Bapatla District	 14/2/24
04	Assistant Engineer, R.C Section, Vijayawada.	 14/2/24
05	Assistant Environmental Engineer, APPCB, Regional Office, Ongole.	 14/2/24
06	In-charge Inspector, SEB, Vemuru.	 14/2/2024

Photographic view of Juvvalapalem sand reach of Kolluru Mandal, Bapatla district inspected on 14-02-2024.



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5. In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In obedience to order of the National Green Tribunal, South Zone, Chennai, I have inspected Vavilthota Sand reach of Bahuda River on 12.02.2024 located in Sy.No.389, Vavilthota Village, Puthalapattu Mandal, Chittoor District and observed the physical features of the river and sand mining area. During my inspection I found no machinery in the subject matter of the mining area, sand excavation is not being done at present. With regard to any mining was done in the recent past in the area I did not find any visibility of excavation of sand in recent past.

Report is submitted to the Hon'ble national Green Tribunal for issuing appropriate orders that deem fit.


District Collector,
Chittoor

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR ELURU

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

Joint inspection report submitted on the Hon'ble NGT order dated:05-02-2024 in E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 in the matter of Nagendrakumar Vs Ministry of Environment Forest and Climate Change on sand mining in Andhra Pradesh.

As per the orders dated: 31-01-2024 of the Honourable National Green Tribunal (NGT) Southern Zone, Chennai in EA No.04 of 2023(SZ) in Original Application No.187 of 2021(SZ) and submit a report on or before 13-02-2024 as the case was posted on 14-02-2024. Accordingly, the inspection team has a joint inspection of sand reaches in Eluru District on 12-02-2024.

The following officers attended for joint inspection on 12-02-2024 as detailed below.

Sl. No.	Name of the Officer(s)/Staff	Department	Designation of the officer/staff
1	Sri Bhaskar Rao	Water Resources Department	AE, Irrigation
2	Sri Ravi Kumar	Mines & Geology Department	Deputy Director
3	Sri K. Venkateswara Rao	A.P. Pollution Control Board	Environmental Engineer
4	Sri Rajesh	Special Enforcement Bureau (SEB)	SI of Police SEB
5	Smt. Kalavathi	Ground Water & Audit Department	Asst Hydrologist
6	Sri G. Chinna Rao	Revenue Department	Tahsildar, Velairpadu
7	Smt. Achuta Kumari	Revenue Department	Tahsildar, Kukunoor

The NGT(SZ) in its Order dated:31-01-2024, has issued an order based on a news item reported on 19-01-2024 in Eenadu, a Telugu daily and the news item relates to the mining of Sand other than the procedure prescribed and directed the District Collector of the concerned area and the SEIAA-AP inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.

The Hon'ble NGT heard the matter in EA No. 04 of 2023 in OA No. 187 of 2021 (SZ) and issued orders on 05.02.2024 that the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed. A copy of the NGT order is enclosed as **Annexure -I**.

The Member Secretary, APPCB has issued a letter to all the District Collectors on 09.02.2024 and requested to immediately inspect the sand mines in the major River in the District and file their reports before Hon'ble NGT (SZ) by the next date of hearing listed on 14.02.2024. A copy of the letter is enclosed as **Annexure -II**.

In this regard, it is submitted that the River Conservator Godavari River informed that the following sand reaches located in Kukunoor (M) & Velairpadu (M) of Eluru District were accumulated with sand. The Deputy Director, District Mines and Geology Officer, Eluru vide letter dt:11.12.2023 furnished the following details of open sand reaches in Eluru District that were approved in the District Level Sand Committee, Eluru District. All five (05) open Sand reaches fall in Godavari Bank of the River Godavari. A copy of the letter of the District Mines and Geology Officer, Eluru District is enclosed as **Annexure -III**.

The details of the open sand reaches are mentioned hereunder.

S.No.	Name of the Open Sand Reach	Location & Extent	DLSC date
1	Ibrahimpeta-Ganapavaram	4.93Ha Ibrahimpeta , Kukunoor (M)	23.06.2022
2	Dacharam	4.16 Ha Dacharam (V), Kukunoor (M)	23.06.2022
3	Rudramkota-I	4.96 Ha Rudramkota(V), Velairpadu (M)	31.03.2023
4	Rudramkota-II	4.90 Ha Rudramkota(V), Velairpadu (M)	31.03.2023
5	Vinjaram	4.91 HaVinjaram (V), Kukunoor (M)	31.03.2023

In obedience to the order of the National Green Tribunal, South Zone, Chennai, a joint inspection consisting of the above team of officers was conducted on 12.02.2024 at five (05) open Sand reaches mentioned above concerning Geo-coordinates and observed that there is no sand mining activity carried out in all the five (05) open Sand reaches.

Finally, the joint inspection team observed the following during the inspection:

1. As per physical observation and there is no activity of sand mining is observed in a total above 5 reaches. The necessary photographs are enclosed.
2. During the inspection no machinery and vehicles were observed within the vicinity of the sand mining area.
3. With regard to any mining that was done in the recent past in the area the team did not find any visibility of excavation of sand in recent past.

The report is submitted to the Hon'ble National Green Tribunal for issuing appropriate orders that deem fit.


Collector & District Magistrate,
Eluru District, Eluru.



Joint inspection Photos of E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 in the matter of Nagendrakumar Vs Ministry of Environment Forest and Climate Change on sand mining in Andhra Pradesh.



Ibrahimpeta – Ganapavaram of Kukunoor Mandal Sand Reach



Vinjaram Sand Reach

Dacharam Sand Reach



Rudramkota –I Sand Reach

Rudramkota –II Sand Reach

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR GUNTUR

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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Email: reddymadhuri09@gmail.com

**REPORT FILED BY THE DISTRICT COLLECTOR, GUNTUR, IN E.A
NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE
HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE,
CHENNAI.**

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been filed by the applicant against the wilful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 10 of 2023 has been filed by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA - Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA - Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard, The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to

complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA - Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

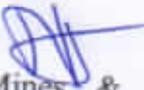
In obedience to order of the National Green Tribunal, South Zone, Chennai, I have inspected Sand Reach in Munnangi of Kollipara Mandal on 14.02.2024 along with Sub-Collector, Tenali, Guntur, District Mines & Geology Officer, Guntur, Deputy Executive Engineer, R.C. Sub Division, W.R. Department, Vijayawada, Assistant Environmental Engineer, APPCB, Guntur, District Ground Water Officer, G.W. & W.A.D., Guntur, Royalty Inspector, O/o DM & GO Guntur and Tahsildar Kollipara and

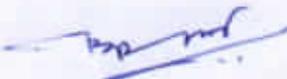
observed the physical features of the river and sand mining area. During inspection we have found no machinery in the subject matter of the mining area, sand excavation is not being done at present. With regard to any mining was done in the recent past in the area we did not find any visibility of excavation of sand in recent past.

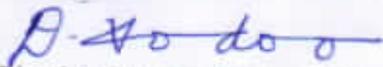
Report is submitted to the Hon'ble National Green Tribunal for issuing appropriate orders that deem fit.


Collector & District Magistrate
Guntur District


Sub-Collector, Tenali, Guntur


District Mines & Geology Officer,
Guntur


Deputy Executive Engineer,
R.C. Sub Division,
W.R. Department
Vijayawada,


District Ground Water Officer,
G.W. & W.A.D., Guntur,


Royalty Inspector,
O/o DM & GO, Guntur


Assistant Environmental Engineer,
APPCB, Guntur


Tahsildar, Kollipara

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR KAKINADA

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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Email: reddymadhuri09@gmail.com

**REPORT FILED BY THE DISTRICT COLLECTOR, KAKINADA DISTRICT IN E.A
NO 4 OF 2023, M.A. NO 9 OF 2023,**

**M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERNZONE, CHENNAI**

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been filed by the applicant against the willful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been filed by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by the Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.



Latitude: 16.728635
Longitude: 82.177874
Elevation: 17.2±43 m
Accuracy: 4.4 m
Time: 02-12-2024 16:03
Note: Govallanka sandreach

Powered by NoteCam



Latitude: 16.722263
Longitude: 82.145498
Altitude: -87.8±88 m
Accuracy: 6.0 m
Time: 02-12-2024 16:12
Note: pillanka sandreach

Powered by NoteCam



Latitude: 16.721824
Longitude: 82.145252
Elevation: -87.91±79 m
Accuracy: 4.5 m
Time: 02-12-2024 16:16
Note: pillanka sandreach

Powered by NoteCam



Latitude: 16.72843
Longitude: 82.177555
Elevation: -5.5±66 m
Accuracy: 4.8 m
Time: 02-12-2024 16:02
Note: Govallanka sandreach

Powered by NoteCam



Latitude: 16.728494
Longitude: 82.177467
Elevation: 15.4±50 m
Accuracy: 5.0 m
Time: 02-12-2024 16:00
Note: Govallanka sandreach

Powered by NoteCam

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR KONASEEMA

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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REPORT FILED BY THE DISTRICT COLLECTOR, Dr. B.R. AMBEDKAR KONASEEMA IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the wilful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 10 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard, The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks' time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.

2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

As per the instructions of the District Collector, Dr. B.R. Ambedkar Konaseema District and the District Mines and Geology Officer, Dr. B.R. Ambedkar Konaseema District has addressed a letter to the line departments and proposed for Joint Inspection on 12.02.2024.

The following Officers have attended for Joint Inspection on 12.02.2024.

Sl. No.	Name of the Officer	Designation & Dept.
1.	Sri Himanshu Shukla I.A.S.,	District Collector &Magistrate, Chairman of DLSC, Dr. B.R. Ambedkar Konaseema District, Amalapuram.
2.	Sri.G.V.V. Satyanarayana	Revenue-Divisional Officer, Kothapeta Revenue Division, Dr. B.R. Ambedkar Konaseema District.
3.	Sri Kasi Visweswara Rao	River Conservator & Executive Engineer, Godavari Head Works Division, Dowlaiswaram.
4.	Sri P. Radha Krishna	District Ground Water Officer (FAC),

		Ground Water & Water Audit Dept., Kakinada & Dr. B.R. Ambedkar Konaseema District,
5.	Smt. S. Sujatha	Royalty Inspector, O/o. District Mines & Geology Office, Dr. B.R. Ambedkar Konaseema District, Amalapuram
6.	Smt. B. Karuna Sri	Asst Environmental Engineer, AP Pollution Control Board, Kakinada.

The following Open Sand Reaches jointly inspected and the details are hereunder.

Sl. No.	River	Reach Name & Mandal	Observations	Remarks
	Godavari (Vashistha Left Flood Bank)	Ankampalem & Village, Atreyapuram Mandal	<ul style="list-style-type: none"> • Non-working at the time of inspection. • Further it is observed there are no men and machinery and movement of vehicles in sand reach. • There are no fresh workings observed in the Sand reach. New sand deposition observed in the sand reach due to floods. On enquiry with the Villagers and Village Revenue Officer, Ankampalem Village, they revealed that No sand excavation have been carried out since one year. 	<p>Earlier the line department have jointly inspected and identified the sand reaches (i.e. Ankampalem-I & Ankampalem-II) and the District Collector and Chairman of DLSC, Dr.Br. Ambedhkar Konaseema District have approved the sand reaches on 09.05.2023.</p> <ul style="list-style-type: none"> • applied for EC vide Proposal No.SIA/AP/MIN/452625/2023(Ankampalem-I), dt. 20.11.2023 & Proposal No.SIA/AP/MIN/452634/2023(Ankampalem-II), dt. 20.11.2023 . (Acknowledgments-1 copies Enclosed). • Awaited for EC. • Photographs enclosed.

1.	Godavari (Gowthami Right Bank)	Vaddiparru & Village, Atreyapuram Mandal	<ul style="list-style-type: none"> • Non-working at the time of Inspection. • Further it is observed there are no men and machinery and movement of vehicles in sand reach. • There are no fresh workings observed in the Sand reaches. New sand deposition observed in the sand reach due to floods. • On enquiry with the Village Revenue Officer, Vaddiparru He revealed that No sand excavation have been carried out since one year. 	<p>Earlier the line department have jointly inspected and identified the sand reaches (i.e. Vaddiparru-I & Vaddiparru-II) and the District Collector and Chairman of DLSC, Dr.Br. Ambedhkar Konaseema District have approved the sand reaches on 09.05.2023.</p> <ul style="list-style-type: none"> • applied for EC vide Proposal No.SIA/AP/MIN/452582/2023(Vaddiparru -I), dt. 20.11.2023 & Proposal No.SIA/AP/MIN/452594/2023(Vaddiparru -II), dt. 20.11.2023 . • (Acknowledgments-2 copies Enclosed). • Awaited for EC. • Photographs enclosed.
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Hence, Report is submitted to the Hon'ble national Green Tribunal for issuing appropriate orders that deem fit.

Yours faithfully,

[Signature]
13/12
Collector & District Magistrate,
Dr. B.R. Ambedkar Konaseema

District,

Amalapuram.



Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Inspection Photographs of Vaddiparru Sand Reach





Inspection Photographs of Ankampalem Sand Reach





**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR KRISHNA

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

JOINT INSPECTION REPORT

The Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai has issued orders dated: 05.02.2024 in E.A.No:04 of 2023 in O.A.No:187 of 2021 (SZ) & M.A.No:10 of 2023 in O.A.No.53 of 2022 Dt: 05.02.2024 and the operative portion of the order is as follows:

"In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

Post the matter on 14.02.2024."

In obedience of the orders of the Hon'ble NGT, the Collector and District Magistrate, Krishna District along with the Officials of the Line Departments have inspected the Sand Reaches on downstream side of the Krishna River in Krishna District on 13.02.2024 to file a report as directed by the Hon'ble NGT.

The team of officials have attended for Joint Inspection.

S.No	Name of the Officer	Designation
01	Sri P.Raja Babu	District Collector & Chairman District Level Sand Committee, Krishna District.
02	Sri K.Chandra Sekhara Rao	District Revenue Officer, Krishna District.
03	Sri G.Venkateswara Rao	Adl. Superintendent of Police, SEB, Krishna District.
04	Sri P.Srinivasa Rao	Environmental Engineer, APPCB, Vijayawada.
05	Sri T.J.H. Prasada Rao	Superintendent Engineer, Water Resources Department, Irrigation Circle, Vijayawada
06	Smt. B.Siva Parvathi	Royalty Inspector on behalf of District Mines and Geology Officer, Krishna District
07	Sri D.Vijaya Vardhana Rao	District Ground Water Officer, Krishna District
08	Sri K.Venkateswara Reddy	Asst. Engineer on behalf of Superintendent Engineer, RWS, Krishna District
09	Smt.T.Dhana Lakshmi	Deputy Tahsildar, Thotlavalluru on behalf of Tahsildar, Thotlavalluru

The team of Officials have inspected the following sand reaches in Krishna District

I. Northvalluru-2,3 & 6 of Northvalluru village, Thotlavalluru Mandal, Krihsna District

- During the day of inspection, it is observed that the Sand reach areas are covered with good deposit of Sand in un-disturbed stage and at few places grass also grown in that area.
- There are no fresh workings observed and there are no traces of old working pits in the Three (3) Sand Reaches.
- Further, it is observed that there are No men and Machinery and Movement of Vehicles in the (Three)3 Sand Reaches.
- The State Environmental Impact Assessment Authority (SEIAA) has issued Environmental clearance (EC) for Northvalluru-2 Sand Reach vide order No: SEIAA/AP/KRI/MIN/11/2023/5359/238.13&237.13 and Northvalluru-3 Sand Reach order No: SEIAA/AP/KRI/MIN/11/2023/5341/238.14&237.14 and Northvalluru-6 Open Sand Reach order No. SEIAA/AP/KRI/MIN/11/2023/5338/238.15&237.15, dt.07.02.2024

Photographs of the Northvalluru-2,3&6 Sand Reaches:

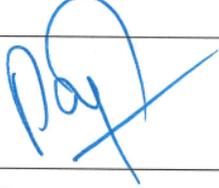
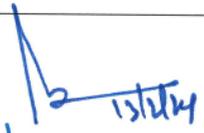
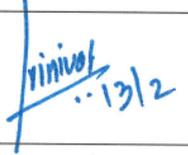
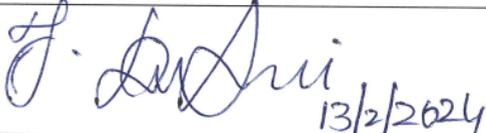


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In view of the above, the factual report is herewith submitted to the Hon'ble National Green Tribunal, Southern Bench, Chennai for kind perusal and taking further necessary action in the matter.

S.No	Designation	Signature
01	District Collector & Chairman District Level Sand Committee, Krishna District.	
02	District Revenue Officer, Krishna District.	 13/2/24
03	Adl. Superintendent of Police, SEB, Krishna District.	 13/2/24
04	Environmental Engineer, APPCB, Vijayawada.	 13/2
05	Superintendent Engineer, Water Resources Department, Irrigation Circle, Vijayawada	
06	Royalty Inspector on behalf of District Mines and Geology Officer, Krishna District	B. Siva Ravi 13/2/24 R2, Oble Dmco, machilipatnam.
07	District Ground Water Officer, Krishna District	D. Vijaya Lakshmi Rao 13/2/24
08	Asst. Engineer on behalf of Superintendent Engineer, RWS, Krishna District	 13/2/24
09	Deputy Tahsildar, Thotlavalluru on behalf of Tahsildar, Thotlavalluru	 13/2/2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR NANDYAL

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: reddymadhuri09@gmail.com

GOVERNMENT OF ANDHRA PRADESH

Rc.No.1857/NGT case/2023,

Dated:14.02.2024

From
Dr.k.Sreenivasulu, I.A.S.,
Collector & District Magistrate,
Nandyal

To
The Registrar,
National Green Tribunal,
Southern Zone,
Chennai

Sir,

Sub: Mines and Minerals — SAND - Hon'ble NGT order in E.A.NO. 04 Of2023 in O.A.NO. 187 of 2021 (SZ) & M.A. No. 09 of 2023 in O.A.No. 187 of 2021 and M.A.No. 10 of 2023 in O.A.No. 53 of 2022, In the matter of Sri Nagendra Kumar Vs Ministry of Environment Forest and Climate Change — On sand Mining in Andhra Pradesh - Report - submitted — Regarding.

Ref: The Hon'ble NGT order in E.A.No. 04 of 2023 in O.A.No. 187 of 2021 (SZ) & M.A. No. 09 of 2023 in O.A.NO. 187 of 2021 and M.A.NO. 10 of 2023 in O.A.NO. 53 of 2022, dated 31.01.2024 and Item No. 15.

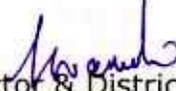
I invite kind attention to the subject and reference cited and submit that, the Hon'ble National Green Tribunal vide reference cited, issued common orders that:

1. The matter was taken up today for an early hearing based on news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news related to the mining of sand other than the procedure prescribed by an entity called M/s Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA, Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collector concerned as well as the SEIAA - Andhra Pradesh.
4. Post the matter on 05.02.2024, on request posted to 14.02.2024.

The Hon'ble NGT (SZ) has directed the District Collector of the concerned area and the SEIAA, Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed,

In this connection it is submitted that, there are no sand reaches available / existing in newly created Nandyal District, hence the reports shall be treated as Nill accordingly.

Your faithfully,


Collector & District Magistrate,
Nandyal.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR NELLORE

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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REPORT FILED BY THE COLLECTOR AND DISTRICT MAGISTRATE, SPSR NELLORE IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI.

-oOo-

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the willful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

- 1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.*
- 2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.*

3. *Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.*
4. *Post the matter on 05.02.2024.*

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued the following orders:

1. *The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.*
2. *In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.*
3. *In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.*
4. *Post the matter on 14.02.2024.*

In this connection it is submitted that, the Hon'ble National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next

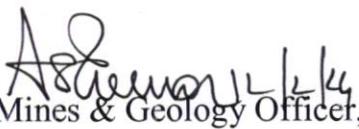
hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

As per note orders dt.05.02.2024 issued by the Hon'ble National Green Tribunal, Southern Zone, Chennai, in execution application No.4/2023 in O.A.No.187/2021, the Collector and District Magistrate, SPSR Nellore District vide Rc.Coord.D6/162/2024, Dt.10.02.2024 constituted the inspection team with the following officials for the inspection of sand reaches:

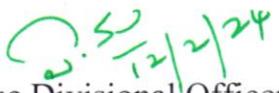
- a) The Revenue Divisional Officer of the concerned jurisdiction,
- b) The Environmental Engineer, APPCB, Nellore
- c) The District Mines and Geology Officer, SPSR Nellore District

In obedience to order of the National Green Tribunal, South Zone, Chennai, we have inspected the Viruvuru-III Open Sand Reach, Podalakur Mandal, SPSR Nellore District on 12.02.2024 and observed the physical features of the river and sand mining area. During our inspection we found no machinery in the subject matter of the mining area, sand excavation is not being done at present.

Report is submitted to the Hon'ble National Green Tribunal for issuing appropriate orders that deem fit.


District Mines & Geology Officer,
SPSR Nellore District


Environmental Engineer,
APPCB,
SPSR Nellore District


Revenue Divisional Officer,
Nellore Division,
SPSR Nellore District

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR NTR

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**Lr No:6275/Sand/NTR/2022, O/o the Collector & District Magistrate,
NTR District, Vijayawada, Dt.12.02.2024**

From:
Sri S.Dilli Rao, I.A.S.,
Collector and District Magistrate,
NTR District.

To:
Mrs.Madhuri Donti Reddy,
NGT-Government Council,
Royal Castle,
Gill Nagar Extension,
Choolaimedu,
Chennai-600094.

Madam,

Sub:- SAND – NTR District – Hon’ble NGT order in E.A.No:04 of 2023 in O.A.No:187 of 2021 (SZ) & M.A.No:10 of 2023 in O.A.No.53 of 2022 Dt: 05.02.2024 – Inspection of Sand Reaches by the line departments – Detailed Joint Inspection Report- Submitted - Reg.

Ref:- 1.The Hon’ble NGT order in E.A.No:04 of 2023 in O.A.No:187 of 2021 (SZ) & M.A.No:10 of 2023 in O.A.No.53 of 2022 Dt:05.02.2024.
2.Joint Inspection Report of the Line Departments.

-oOo-

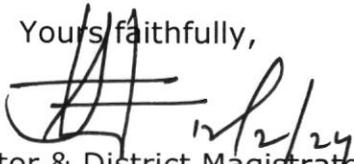
I invite attention to the subject and references cited. It is submitted that through the reference 1st cited, the Hon’ble National Green Tribunal (NGT), Southern Zone, Chennai has issued orders dated: 05.02.2024 in E.A.No:04 of 2023 in O.A.No:187 of 2021 (SZ) & M.A.No:10 of 2023 in O.A.No.53 of 2022 Dt: 05.02.2024 has directed the District Collector’s in the state to choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing i.e., on 14.02.2024

In this connection, as per the Hon’ble NGT Orders, I have conducted Joint Inspection along with the line Departments of NTR District for Pokkunuru-1 & 3 and Kasarabada-2 Open Sand Reaches of Chandrallapadu Mandal on upstream side of the Krishna River.

In view of the above, I herewith enclose a detailed report on the Sand Reaches for taking further necessary action in the matter.

Encl: As above

Yours faithfully,


Collector & District Magistrate,
COLLECTOR
NTR DISTRICT.
NTR DISTRICT.

JOINT INSPECTION REPORT

The Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai has issued orders dated: 05.02.2024 in E.A.No:04 of 2023 in O.A.No:187 of 2021 (SZ) & M.A.No:10 of 2023 in O.A.No.53 of 2022 Dt: 05.02.2024 and the operative portion of the order is as follows:

"In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should atleast choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

Post the matter on 14.02.2024."

In obedience of the orders of the Hon'ble NGT, the Collector and District Magistrate, NTR District along with the Officials of the Line Departments have inspected the Sand Reaches on UP stream side of the Krishna River in NTR District on 10.02.2024 to file a report as directed by the Hon'ble NGT.

The team of officials have attended for Joint Inspection.

S.No	Name of the Officer	Designation
01	Sri S.Dilli Rao	District Collector & Chairman District Level Sand Committee, NTR District.
02	Sri P.Sampath Kumar	Joint Collector, NTR District.
03	Sri KV. Rama Krishna Prasad	ddl. Superintendent of Police, SEB, N.T.R. District.
04	Sri Chandra Sekhar	Circle Inspector, Nandigama
05	Sri P.Sai Babu	Revenue Divisional Officer, Nandigama
06	Sri K.Subrahmanyeswara Rao	District Mines and Geology Officer, NTR District
07	Sri D.Venkata Ramana	Superintending Engineer, RWS, NTR District
08	Sri B. Naga raju	Deputy Director, Ground Water Department, NTR District
09	Sri P.Bhanu Babu	Executive Engineer on behalf of Superintendent Engineer, Irrigation, NTR District
10	Sri V.Dinesh Raghavendra Kumar	Asst.Engineer on behalf of Executive Engineer / River Conservator, K.C. Division, Vijayawada
11	Sri P.Srinivasa Rao	Environmental Engineer, APPCB, NTR District
12	Smt.Y.Sarswathi	Tahsildar, Chandarlapadu

The team of Officials have inspected the following sand reaches in NTR District

I. Pokkunuru -1 & 3 of Pokkunuru village, Chandarlapadu Mandal, NTR District

- During the day of inspection, it is observed that the Sand reach areas are covered with good deposit of Sand in un-disturbed stage and at few places grass also grown in that area.
- There are no fresh workings observed and there are no traces of old working pits in the Two (2) Sand Reaches.
- Further, it is observed that there are No men and Machinery and Movement of Vehicles in the (Two)2 Sand Reaches.
- The state Environmental Impact Assessment Authority (SEIAA) has issued Environmental clearance (EC) vide Pokkunuru 1 order No: SEIAA/AP/NTR /MIN / 11/ 2023 /5346/238.33 & 237.31 and Pokkunuru 3 order No: SEIAA/AP/NTR/MIN/11/2023/5346/238.35 & 237.33.



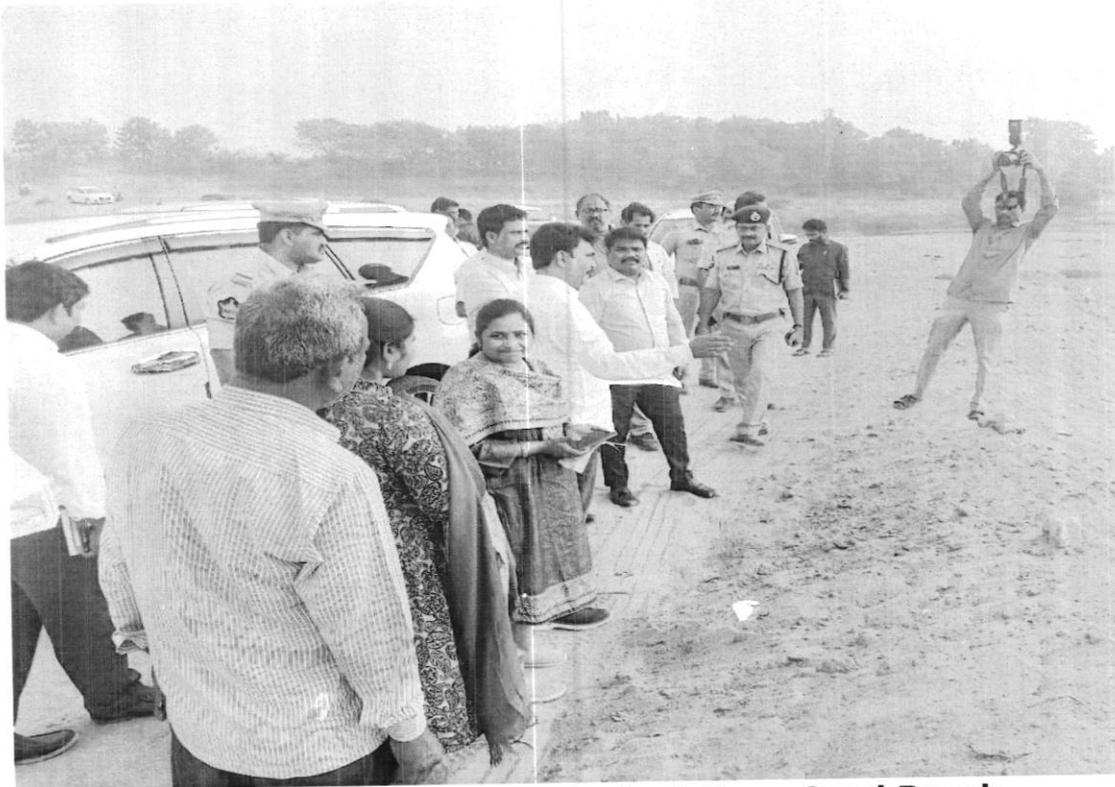
Pic-1:: Pokkunuru-1 Open Sand Reach



Pic-2:: Pokkunuru-3 Open Sand Reach

II. Kasarabada-2 Open Sand Reach, Kasarabada Village, Chandarlapadu Mandal, NTR District

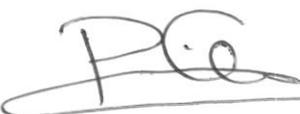
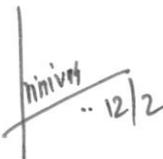
- During the day of inspection, it is observed that the Sand reach areas are covered with good deposit of Sand in un-disturbed stage and at few places grass also grown in that area.
- There are no fresh workings observed in the Sand reach. But, there are traces of old working pits observed on northern side of the present reach. On enquiry with the Villagers, they revealed that reach was existed previously which was operated and expired.
- Further, observed that one approach Road in the shape of bund leads to the Previously operated Sand Reach which was damaged at few places.
- Further, it is observed that there are No men and Machinery and Movement of Vehicles in Sand Reach.
- The state Environmental Impact Assessment Authority (SEIAA) has issued Environmental clearance (EC) vide Kasarabada-2 order No: SEIAA/AP/NTR /MIN / 11/ 2023 /5350/238.37& 237.35.



Pic-1::Kasarabada-2 Open Sand Reach

In view of the above, the factual report is herewith submitted to the Hon'ble National Green Tribunal, Southern Bench, Chennai for kind perusal and taking further necessary action in the matter.

S.No	Designation	Signature
01	District Collector & Chairman District Level Sand Committee, NTR District.	 COLLECTOR NTR DISTRICT.
02	Joint Collector, NTR District. (1/c)	
03	Addl. Superintendent of Police, SEB, N.T.R. District.	 12/12

04	Circle Inspector, Nandigama	 12/12/2022
05	Revenue Divisional Officer, Nandigama	
06	District Mines and Geology Officer, NTR District	 12/12/2024
07	Superintending Engineer, RWS, NTR District	
08	Deputy Director, Ground Water Department, NTR District	 12/2/2024.
09	Dy. Executive Engineer on behalf of Superintendent Engineer, Irrigation, NTR District	 12/2/24
10	Asst. Engineer on behalf of Executive Engineer / River Conservator, K.C. Division, Vijayawada	V. D. R. Kumar AS/USJ 12/01/24
11	Environmental Engineer, APPCB, NTR District	 12/2
12	Tahsildar, Chandarlapadu	 (AC) 12/2/24

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR PALNADU

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

Report on Hon'ble NGT Order dt.31.01.2024 & 05.02.2024 in E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 filed by Sri Nagendra Kumar Vs Ministry of Environment Forest and Climate Change.

The Hon'ble NGT(SZ), Chennai had passed an order on 31.01.2024 in the subject cited in E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 and the operative portion of the judgement is hereunder.

- 1. Let the District Collector of the concerned area and the SEIAA, Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.*
- 2. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.*
- 3. Post the matter on 05.02.2024.*
- 4. In this regard, The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks' time to complete the inspection by the all concerned District Collectors.*

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

- 1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.*
- 2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.*
- 3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.*
- 4. Post the matter on 14.02.2024.*

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

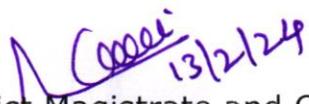
In obedience to order of the National Green Tribunal, South Zone, Chennai, I have constituted the following officers along with me to inspect the open sand reaches of Didugu, Amaravathi Mandal and Konuru, Atchampeta Mandals of Palnadu District.

The following Officers have attended for Joint Inspection on 13.02.2024.

Sl. No.	Name of the Officer	Designation & Dept.
1	Sri Siva Sankar, Lotheti I.A.S.,	Collector & District Magistrate, Chairman of DLSC, Palnadu District.
2	Smt.V.Nagini,	District Mines and Geology Officer, Palnadu District.
3	Sri. T. Satyanarayana Sarma	District Ground Water Officer, Palnadu District.
4	Smt.K Sudha	Asst. Environmental Engineer, APPCB, Guntur
5	Sri. P.Prubhu Teja	Asst. Executive Engineer, Water Resource Department, Vijayawada.
6	Sri. A.Venkata Ramana Rao	Tahsildar, Amaravati, Palnadu District.
7	Sri. K.Praveen Kumar	Tahsildar, Atchampet, Palnadu District
8	Sri.K.Srinivasarao	Sub-Inspector, SEB, Pedakurapadu, Palnadu District.
9	Sri. B. Ashok Kumar	Sub-Inspector, SEB, Krosur, Palnadu District.

The following Open Sand Reaches jointly inspected and the details are hereunder.

Sl. No.	River	Reach Name, Village & Mandal	Field Observations	Remarks
1	Krishna River	Didugu-I, Didugu Village of Amaravathi Mandal, Palnadu District	<ul style="list-style-type: none"> ➤ Non-working at the time of Inspection. ➤ Further it is observed there are no men and machinery and movement of vehicles in sand reach. ➤ No fresh workings observed in the Sand reach. ➤ On enquiry with the Villagers and Village Revenue Officer, Didugu Village, it came know that No sand excavation have been carried out. 	<ul style="list-style-type: none"> ➤ The District Level Sand committee approved for excavation sand in the sand reach after obtain all statutory clearances. ➤ Having approved mining plan vide. 1096/MP/Sand/PLND/2023-1, dt. 07.11.2023 ➤ Having Environmental Clearance Order No. SEIAA/AP/PLN/MIN/11/2023/ 5310/238.01 & 237.01,dt. 07.02.2024. ➤ Photographs enclosed.
2.	Krishna River	Konuru-I, Konuru Village of Atchampet Mandal, Palnadu District	<ul style="list-style-type: none"> ➤ Non-working at the time of Inspection. ➤ Further it is observed there are no men and machinery and movement of vehicles in sand reach. ➤ There are no fresh workings observed in the Sand reaches. ➤ Some part of the approach road/ path in the river is washed out due to recent floods. At present no path is available to approach the sand reach. ➤ On enquiry with the Villagers and Village Revenue Officer, Konuru Village, it came know that No sand excavation have been carried out. 	<ul style="list-style-type: none"> ➤ The District Level Sand committee approved for excavation sand in the sand reach after obtain all statutory clearances. ➤ Having approved mining plan vide 1096/MP/Sand/PLND/2023-4, dt. 07.11.2023 issued by the District Mines Geology Officer, Guntur. ➤ Having Environmental Clearance Order No. SEIAA/AP/PLN/MIN/11/2023/ 5308/238.04 & 237.04, dt. 07.02.2024. ➤ Photographs enclosed.


 Collector & District Magistrate and Chairman, DLSC
 Palnadu District @ Narasaraopet.


 District Mines and Geology Officer,
 Palnadu District.


 District Ground Water Officer,
 Palnadu District.

T. Anand
Asst. Geologist
O/o District Mines and Geology Office
Palnadu District.

K. Sindurra
Asst. Hydro. Geologist
O/o District Ground Water Office
Palnadu District.

[Signature]
Asst. Environmental Engineer,
APPCB, Guntur.

[Signature]
Asst. Executive Engineer,
W.R Department, Vijayawada.

[Signature]
13/2/2024
Tahsildar, Amaravathi,
Palnadu District.

[Signature]
13/02/2024
Tahsildar, Atchampet
Palnadu District.

B. Arshad
13.2.24
Sub-Inspector,
SEB, Krosur,.

[Signature]
13/02/2024
Sub-Inspector,
SEB, Pedakurapadu.

[Signature]
Village Revenue Officer,
Didugu, Amaravathi Mandal

[Signature]
Village Revenue Officer, ^{VRO}
Konuru, Atchampet Mandal 13/02/24

Inspection Photographs of Didugu-I Sand Reach



Inspection Photographs of Konuru-I Sand Reach



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR PARVATHIPURAM MANYAM

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: redymadhuri09@gmail.com

Rc.No.348/2024/E3, Dt:13.02.2024

Collector's Office,
Parvathipuram Manyam District.

From
Mr. Nishant Kumar, I.A.S.,
Collector & District Magistrate,
Pravthipuram Manyam.

To
The Counsel for Govt. of A.P.,
The Hon'ble NGT(SZ),
Chennai.

Sir/Madam.,

Sub:- Mines & Quarries - District- Hon'ble NGT order in E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) &M.A.No. 09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in OA No.53 of 2022- News item related to the mining of sand other than the procedure prescribed by an entity M/s Prathima Infrastructure Limited - Reports submitted - Regarding.

Ref:- 1.Lr.No.2143/Sand/Tenders/2023-1 dated;-22.12.2023 of the Director of mines and Geology Ibrahimpatnam addressed to all district collectors in the state.
2. Lr.No.SEIAA/AP/MIN/Sand/Gen/2024-358 Date:-01.02.2024 of the Member Secretary SEIAA, AP Addressed to the Director, Dept, of Mines & Geology GoAP, Vijayawada Copy extended to all the district collector's in the state.
3.This Office Rc.No.348/2024/E3, dt:10.02.2024.

Kind attention is invited to the references cited.

The Hon'ble NGT(SZ), Chennai has passed an order on 31.01.2024 in the subject cited in E.A.No.04 of 2023 in O.A.No. 187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No. 187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 and the operative portion of the judgement is hereunder.

1. Let the District Collector of the concerned area and the SEIAA, Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.

2. Let the reports be filed on or before 05.02.2024 by the District Collector concerned as well as the SEIAA- Andhra Pradesh.

The Member-Secretary, SEIAA, AP has addressed a letter to the Director of Mines and Geology, Ibrahimpatnam to instruct concerned District Officers to inspect the Sand Reaches in co-ordination with District Collector as per the Hon'ble NGT directions dt.31.01.2024 vide reference 2nd cited.

In pursuance of the instructions mentioned supra, as the District Collector, Parvathipuram Manyam District is engaged with the urgent Election related works and in view of the importance, instructions have been issued to the Joint Collector, Assistant Enforcement Superintendent, Special Enforcement Bureau Department, the District Mines and Geology Officer, and the Andhra Pradesh Pollution Control Board officers and for conduct of Joint inspection of mining of sand units and file the reports on or before 13/02/2024 to this office that whether any mining is happening violating the rules as reported in the newspaper in the reference 3rd cited.

In pursuance of the instructions, the following officers have attended for Joint Inspection on 13.02.2024 and submitted the following observations of open sand reaches as noted here under;

Sl. No	Name of the Officer(s)/Staff	Department	Designation of the officer/staff	Mobile No.
1	Sri R. Govinda Rao, IAS	Revenue Department	Joint Collector, Parvathipuram Manyam District	9182231415
2	Smt B. Sirisha	Mines & Geology Department	Royalty Inspector	9963129672
3	Sri B. Jeevan Kishore	Special Enforcement Bureau Department	Assistant Enforcement Superintendent	8348523855
4	Smt M.V. Padmavathi	A.P. Pollution Control Board	Assistant Environmental Engineer, RO, Srikakulam	9177303276

OBSERVATIONS:-

Sl. No.	River	Reach Name	Observations	Remarks
1	Nagavali River	Koraseela	1.The open Sand reach is approved by the DLSC (District level Sand Committee),	Awaited for AMP, EC. Photographs

		<p>Parvathipuram Manyam District under the Chairmanship of District Collector on 04.01.2024.</p> <p>2.The Sand Reach Present in Nagavali River which is 5th order stream.</p> <p>3.Further, the Dist Mines and Geology Officer, Parvathipuram Manyam District has applied for Approved Mining Plan to Koriseela Sand Reach.</p> <p>4.During the day of inspection, it is observed that the Sand reach area is covered with good deposit of Sand in undisturbed stage and at few places grass also grown in that area.</p> <p>5. At the time of inspection, no vehicles, no tyre marks and no machinery present in and around the Sand Reaches.</p>	enclosed
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Further, it is informed that another sand reach i.e., Neradi Sand Reach in Vamsadhara River will be inspected within 2 days by the concerned team and report will be submitted soon after the receipt of report from the inspection team.

Copy of the inspection report, Sand reach in Koriseela Village is herewith submitted to the Hon'ble National Green Tribunal, Southern Bench, Chennai for kind perusal.

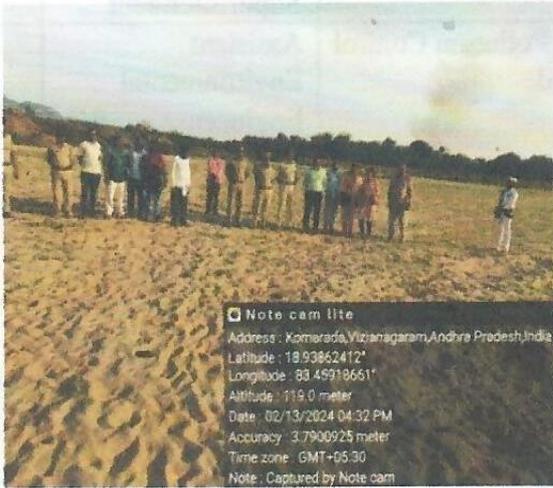
Yours sincerely,



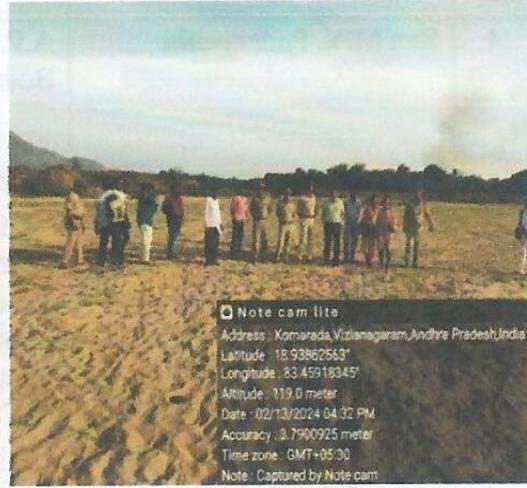
District Collector,
Parvathipuram Manyam District

ASU
13/1/2024
JC.

ASU
13/1/2024
E1



Note cam lite
Address : Komarada,Vizianagaram,Andhra Pradesh,India
Latitude : 18.93862412°
Longitude : 83.45918661°
Altitude : 119.0 meter
Date : 02/13/2024 04:32 PM
Accuracy : 3.7900925 meter
Time zone : GMT+05:30
Note : Captured by Note cam



Note cam lite
Address : Komarada,Vizianagaram,Andhra Pradesh,India
Latitude : 18.93862563°
Longitude : 83.45918345°
Altitude : 119.0 meter
Date : 02/13/2024 04:32 PM
Accuracy : 3.7900925 meter
Time zone : GMT+05:30
Note : Captured by Note cam

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR PRAKASAM

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

Report filed by District Collector, Prakasam on Hon'ble NGT Order dt.31.01.2024 & 05.02.2024 in E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 filed by Sri Nagendra Kumar Vs Ministry of Environment Forest and Climate Change.

The Hon'ble NGT(SZ), Chennai had passed an order on 31.01.2024 in the subject cited in E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 and the operative portion of the judgement is hereunder.

- 1. Let the District Collector of the concerned area and the SEIAA, Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.*
- 2. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.*
- 3. Post the matter on 05.02.2024.*
- 4. In this regard, The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks' time to complete the inspection by the all concerned District Collectors.*

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

- 1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.*
- 2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can*

be done easily by the SEIAA in its own office which does not require much time.

- 3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.*
- 4. Post the matter on 14.02.2024.*

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In this connection it is submitted that there are no sand reaches available/existing in newly created Prakasam District, Hence the report shall be treated as NILL accordingly.

Yours faithfully,



Collector &
District Magistrate,
Prakasam

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR RAJAHMUNDRY

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

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REPORT FILED BY THE DISTRICT COLLECTOR, EAST GODAVARI IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the wilful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA - Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA - Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In obedience to order of the National Green Tribunal, South Zone, Chennai, I have inspected on 02.02.2024 and observed the physical features of the river and sand mining area. During my inspection I found no machinery in the subject matter of the mining area, sand excavation is not being done at present. With regard to any mining was done in the recent past in the area I did not find any visibility of excavation of sand in recent past.

Report is submitted to the Hon'ble national Green Tribunal for issuing appropriate orders that deem fit.

K. Madhanlath
Collector & District Magistrate,
East Godavari District,
Rajamahendravaram.









**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR SRI SATHYA SAI

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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Email: reddymadhuri09@gmail.com

REPORT FILED BY THE DISTRICT COLLECTOR, SRI SATHYA SAI DISTRICT, ANDHRA PRADESH IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the wilful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In obedience to order of the National Green Tribunal, South Zone, Chennai, I have inspected on 13.02.2024 and observed the physical features of the **Chitravathi** river (3rd order stream) and sand mining area's in Dampetla Sand reach and Nayanapalli Sand Reach. During my inspection I found no machinery in the subject matter of the mining area, sand excavation is not being done at present. With regard to any mining was done in the recent past in the area I did not find any visibility of excavation of sand in recent past.

Report is submitted to the Hon'ble national Green Tribunal for issuing appropriate orders that deem fit.



Collector & District Magistrate,
Sri Sathya Sai District, A.P.

e

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR SRIKAKULAM

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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Email: rednymadhuri09@gmail.com

REPORT FILED BY THE DISTRICT COLLECTOR, SRIKAKULAM IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar Vs Govt. of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the willful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05.02.2024.

In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on.

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In obedience to orders of the Hon'ble National Green Tribunal, South Zone, Chennai, I have inspected on 13.02.2024 along with Line - Departments. The following Officers have attended for Joint Inspection on 13.02.2024.

Sl. No.	Name of the Officer	Designation & Dept.
1.	Sri. Dr. Manazir Jeelani Samoon, I.A.S.	The Collector & District Magistrate, Srikakulam District.
2.	Sri. Ch Rangayya	Revenue-Divisional Officer, Srikakulam Division and District.
3.	Sri S K V Satyanrayana	District Mines and Geology Officer, Srikakulam.
4.	Sri A. Ramarao Naidu	Environmental Engineer, AP Pollution Control Board, Srikakulam.
5	Smt.M Saritha	Dy.Tahsildar, Narasannapeta

Finally, while inspecting the subjected land i.e., Gopalapenta Sand Reach at Vamsadara River, it is found that no machinery operations have been carried out and no existence of heavy vehicles such are JCB and lorries supposed to be transported the sand. However, the small tyre marks of bullock kart with a capacity of approximately 1.00 MT has been observed towards the river and then enquired the same with Sri.Yenda Madhu Babu who is villager available at the said area, has informed that the said tyre marks/traces were formed only by the Bullock Carts (Tyre based) which reached only for washing of Bulls and Carts.


**Collector & District Magistrate,
Srikakulam.**

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INSPECTION PHOTOGRAPHS OF GOPALAPENTA SAND REACH



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR TIRUPATI

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

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REPORT FILED BY THE DISTRICT COLLECTOR, TIRUPATI IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI

Dt. 13.02.2024

The present Execution Application No. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) Issued by the Judgment dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the willful, deliberate and intentional non-compliance of order dated 23.03.2023 in O. A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South Zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the

Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.

3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.

In obedience to order of the National Green Tribunal, South Zone, Chennai, Myself and Joint Collector, Tirupati have been inspected the Sand bearing area located at Arani River (IIIrd order stream) in Sy. No. 281 over an extent of 4.790 Hectares of B. K. Bedu Village, Nagalapuram Mandal of Tirupathi District on 12-02-2024 & in Sy. No. 01 over an extent of 4.950 Hectares of S. S. B. Peta Village, Pichatur Mandal, Tirupathi District on 13.02.2024 and observed the physical features of the river and sand mining area.

During my inspection I found no fresh mining activity in the subject river course area, sand excavation is not being done at present. With regard to any mining was done in the recent past in the area I did not find any visibility of excavation of sand in recent past. The geo coordinates of visited location and the connected visit photographs are appended below:

Geo-Coordinates for the B. K. Bedu Village, Nagalapuram Mandal, Tirupathi District:-

Sl.No.	Latitude N	Longitude E
A	130 21' 30.85"	790 49' 08.19"
B	130 21' 26.46"	790 49' 06.21"
C	130 21' 30.91"	790 48' 54.40"
D	130 21' 33.99"	790 48' 55.55"



Geo-Coordinates for the S.S.B. Peta Village, Pichatur Mandal, Tirupathi District:

Sl.No.	Latitude N	Longitude E
A	130 20' 10.94"	790 51' 53.26"
B	130 20' 07.74"	790 51' 56.28"
C	130 19' 57.86"	790 51' 46.30"
D	130 19' 59.91"	790 51' 43.97"





Report is submitted to the Hon'ble national Green Tribunal for issuing appropriate orders that deem fit.

A handwritten signature in blue ink, consisting of several stylized, overlapping lines.

District Collector & Magistrate,
Tirupati District

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR VISHAKAPATNAM

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,
Email: rednymadhuri09@gmail.com

GOVERNMENT OF ANDHRA PRADESH

Rc.No.1886/NGT Case/2021,

dated: 12.02.2024.

From
Dr.A.Mallikarjuna, I.A.S.,
Collector & District Magistrate,
Visakhapatnam

To
The Registrar,
Hon'ble National Green Tribunal,
Southern Zone,
Chennai

Sir,

Sub: Mines and Minerals – SAND - Hon'ble NGT order in E.A.No. 04 of 2023 in O.A.No. 187 of 2021 (SZ) & M.A. No. 09 of 2023 in O.A.No. 187 of 2021 and M.A.No. 10 of 2023 in O.A.No. 53 of 2022, in the matter of Sri Nagendra Kumar Vs Ministry of Environment Forest and Climate Change – On sand Mining in Andhra Pradesh - Report - submitted – Regarding.

Ref: The Hon'ble NGT order in E.A.No. 04 of 2023 in O.A.No. 187 of 2021 (SZ) & M.A. No. 09 of 2023 in O.A.No. 187 of 2021 and M.A.No. 10 of 2023 in O.A.No. 53 of 2022, dated 31.01.2024 and Item No. 15.

I invite kind attention to the subject and reference cited and submit that, the Hon'ble National Green Tribunal vide reference cited, issued common orders that:

1. The matter was taken up today for an early hearing based on news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news related to the mining of sand other than the procedure prescribed by an entity called M/s Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA, Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collector concerned as well as the SEIAA - Andhra Pradesh.
4. Post the matter on 05.02.2024, on request posted to 14.02.2024.

The Hon'ble NGT (SZ) has directed the District Collector of the concerned area and the SEIAA, Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.

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In this connection it is submitted that, there are **no sand reaches available / existing in newly created Visakhapatnam District**, hence the report shall be treated as Nil accordingly.

Yours faithfully,



Collector &
District Magistrate,
Visakhapatnam.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR VIZIANAGARAM

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

Joint inspection report submitted to the District Collector & Chairman of District Level Sand Committee, Vizianagaram on the Hon'ble NGT order dated:31-01-2024 in E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 in the matter of Nagendra Kumar Vs Ministry of Environment Forest and Climate Change on sand mining in Andhra Pradesh.

It is submitted that the District Collector, Vizianagaram vide Roc.No.358/2024/E3, dated 02.02.2024 informed that a Case No.M.A.9 & 10 of 2023 E.A. No.04 of 2023(SZ) came-up of hearing on 31.01.2024 before the Hon'ble National Green Tribunal, Chennai on suomoto based on a news item published in Eenadu dated 19/01/24. The Hon'ble Tribunal directed concerned collectors and along with SEIAA to visit the concerned areas and report to the court, that any mining is happening as reported in the newspaper on before 5/2/24.

In this regard it was and requested the Superintendent of Police, Vizianagaram; The District Mines & Geology Officer, Vizianagaram; and The Revenue Divisional Officer, Bobbili, Cheepurupalli & Vizianagaram to make it convenient to conduct inspection of mining of sand units jointly and file the reports on or before 3/2/2024 to this office that if any mining is happening violating the rules as reported in the newspaper as the case is posted for hearing on 5/2/24. Kindly treat this as most urgent and send us a report as earliest. So as to enable submit factual report to the Hon'ble National Green Tribunal before due date of 05.02.2024 as an exigency.

Accordingly, the inspection team has conducted joint inspection of sand reaches in Bobbili Revenue Division, Vizianagaram District on 10.02.2024. The following officers have attended for joint inspection and the details as below:

Sl. No	Name of the Officer(s)/Staff	Department	Designation of the officer/staff	Mobile No.
1	Ch. Surya Chandra Rao	Mines & Geology Department	Dist. Mines and Geology Officer, Vizianagaram	9100688808
2	Ms. A Sayi Sree	Revenue Department	RDO, Bobbili	8333813256
3	N.G .A Raju	A.P. Pollution Control Board	Analyst	9912884288
4	S. Tirumala Rao	Police Department	Circle Inspector	9121109430

The NGT(SZ) in its Order dated:31-01-2024, has issued direction based on news item reported on 19-01-2024 in Eenadu, a Telugu daily and the news item relates to the mining of Sand other than the procedure prescribed and directed the District Collector of the concerned area and the SEIAA-AP to inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.

In this connection it is submitted that during the District Level Sand Committee meeting, the District Collector & Chairman of DLSC, Vizianagaram on 09.05.2023 has approved the following Three (03) open sand reaches of Kusumuru Village, Therlam Mandal, Vizianagaram District in Vegavathi River, Tamaram Village, Santhakaviti Mandal, Vizianagaram District and K.Venkatapuram Village, Regidiamdalavalasa Mandal, Vizianagaram District in Nagavalli River and directed to obtain all the statutory clearances such as Approved Mining Plans(AMP), Environmental Clearance (EC), Consent To Establishment (CTE) and Consent To Operation(CTO) form the concerned authorities. The details of the open sand reaches are mentioned hereunder.

Sl. No	Name of the Open sand Reach	Location of the Reach	Extent in Hectares	Quantity in Cums as per Approved Mining Plan
1	Kusumuru	Kusumuru Village, Therlam Mandal , Vizianagaram District	1.136	11360
2	Tamaram	Tamaram Village, Santhakaviti Mandal, Vizianagaram District	3.24	32393
3	K.Venkatapuram	K Venkatapuram Village, Regidiamdalavalasa Mandal, Vizianagaram District	4.85	48485

As per the records, it is further submitted that the District Mines and Geology Officer, Vizianagaram has approved the Mining Plans to the said Three (03) open sand reaches, and after approval of mining plans, the said Three (03) reaches are uploaded in the EC portal of SEIAA (State Environment Impact Assessment Authority) for obtaining environmental clearance for the said reaches. At present, the open reaches are under process at SEIAA. After obtaining Environmental Clearance from SEIAA, necessary Consent To Establishment (CTE) and Consent To Operation (CTO) have to be obtained from AP Pollution Control Board authorities. At present, all the said Three (03) open sand reaches are not having valid Environmental Clearance & CTE and CTO.

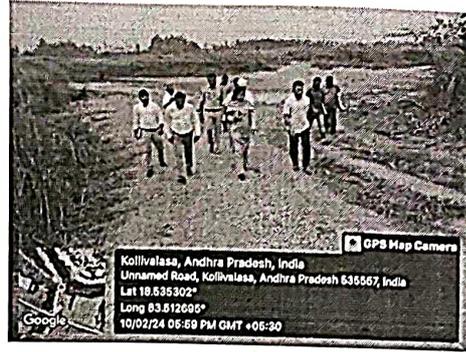
The Director Mines and Geology, Ibrahimpatnam vide Letter No. 2143/Sand/Tenders/23-2, dated:11-12-2023 has issued work orders in favor of M/s Prathima Infrastructure Limited for a period of two (02) years w.e.f.11-12-2023 and permitted to commence sand operations in all notified Sand reaches of Package-2 and as the said agency is only authorized agency to supply Sand for Package-2, which consists of Vizianagaram District.

Reach : Kusumuru

During the course of joint inspection, the team of officers mentioned above are inspected Kusumuru open Sand reach with reference to Geo-coordinates and observed that there is no sand mining activity carried out. As per the records, the agency i.e., M/s Prathima Infrastructure Limited is not having any statutory clearances.

Finally, the joint inspection team has observed the following during the course of inspection in Kusumuru Village, Therlam Mandal , Vizianagaram District on 10.02.2024: The details as follows :

1. The open Sand reach is approved by the DLSC (District level Sand Committee), Vizianagaram District under the Chairmanship of District Collector on 09.05.2023.
2. The Sand Reach Present in Vegavathi River which is 3rd order stream.
3. As per the records, the District Mines and Geology Officer, Vizianagaram District has approved the mining plan
4. Further, the Dist Mines and Geology Officer, Vizianagaram has applied Environment Clearance for the Kusumuru Sand Reach at SEIAA and the same application for Environmental Clearance to Kusumuru open Sand reach is pending at SEIAA for issue of Environmental Clearance (EC).
5. At present, in the aforesaid areas No Fresh Sand mining activity is noticed in the said open Sand reaches.



6. Further, at the time of inspection, it is noticed that the sand reach consisting two approach ways either side, on verification no fresh vehicle movement noticed on the approach ways.
7. At the time of inspection, no vehicles and machinery present in and around the Kusumuru Sand Reach.
8. The new agency i.e., M/s Prathima Infrastructure Limited has not having any statutory clearances viz., EC, CTE & CTO from the concerned authorities.

In view of the above, the factual report is herewith submitted to the Hon'ble National Green Tribunal, Southern Bench, Chennai for kind perusal and taking further necessary action in the matter:


Ch. Surya Chandara Rao
Dist. Mines and Geology Officer
Dist. Mines and Geology Officer
Govt. of Andhra Pradesh
Vizianagaram


N.G.A. Raju
Analyst
Dist Pollution Control Board,
Vizianagaram


A. Sanyal Sree
Revenue Divisional Officer
Revenue Divisional Officer
Bobbili


S. Tirumala Rao
Circle Inspector
Bobbili Rural
INSPECTOR OF POLICE
BOBBILI (R) CIRCLE
VIZIANAGARAM DIST

Joint inspection report submitted to the District Collector & Chairman of District Level Sand Committee, Vizianagaram on the Hon'ble NGT order dated:31-01-2024 in E.A.No.04 of 2023 in O.A.No.187 of 2021(SZ) & M.A.No.09 of 2023 in O.A.No.187 of 2021 and M.A.No.10 of 2023 in O.A.No.53 of 2022 in the matter of Nagendra Kumar Vs Ministry of Environment Forest and Climate Change on sand mining in Andhra Pradesh.

It is submitted that the District Collector, Vizianagaram vide Roc.No.358/2024/E3, dated 02.02.2024 informed that a Case No.M.A.9 & 10 of 2023 E.A. No.04 of 2023(SZ) came-up of hearing on 31.01.2024 before the Hon'ble National Green Tribunal, Chennai on suomoto based on a news item published in Eenadu dated 19/01/24. The Hon'ble Tribunal directed concerned collectors and along with SEIAA to visit the concerned areas and report to the court, that any mining is happening as reported in the newspaper on before 5/2/24.

In this regard, it was requested the Superintendent of Police, Vizianagaram; The District Mines & Geology Officer, Vizianagaram; and The Revenue Divisional Officer, Bobbili, Cheepurupalli & Vizianagaram to make it convenient to conduct inspection of mining of sand units jointly and file the reports on or before 3/2/2024 to this office that if any mining is happening violating the rules as reported in the newspaper as the case is posted for hearing on 5/2/24. Kindly treat this as most urgent and send us a report as earliest. So as to enable submit factual report to the Hon'ble National Green Tribunal before due date of 05.02.2024 as an exigency.

Accordingly, the inspection team has conducted joint inspection of sand reaches in Cheepurupalli Revenue Division, Vizianagaram District on 11.02.2024. The following officers has attended for joint inspection and the details as below:

Sl. No	Name of the Officer(s)/Staff	Department	Designation of the officer/staff	Mobile No.
1	Ch. Surya Chandra Rao	Mines & Geology Department	Dist. Mines and Geology Officer, Vizianagaram	9100688808
2	B. Santhi	Revenue Department	RDO, Cheepurupalli	8333813275
3	A.S. Chakravarthi	Police Department	DSP, Cheepurupalli	9121109408
4	N.G. A Raju	A.P. Pollution Control Board	Analyst	9912884288

The NGT(SZ) in its Order dated:31-01-2024, has issued direction based on news item reported on 19-01-2024 in Eenadu, a Telugu daily and the news item relates to the mining of Sand other than the procedure prescribed and directed the District Collector of the concerned area and the SEIAA-AP inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.

In this connection it is submitted that during the District Level Sand Committee meeting, the District Collector & Chairman of DLSC, Vizianagaram on 09.05.2023 has approved the following Three (03) open sand reaches of Kusumuru Village, Therlam Mandal, Vizianagaram District in Vegavathi River, Tamaram Village, Santhakaviti Mandal, Vizianagaram District and K Venkatapuram Village, Regidiamadalavalasa Mandal, Vizianagaram District in Nagavalli River and directed to obtain all the statutory clearances such as Approved Mining Plans(AMP), Environmental Clearance (EC), Consent To Establishment (CTE) and Consent To Operation(CTO) form the concerned authorities. The details of the open sand reaches are mentioned hereunder:

Sl. No.	Name of Open Sand Reach	Location of the Reach	Extent in Hectares	Quantity in Cums as per Approved Mining Plan
1	Kusumuru	Kusumuru Village, Therlam Mandal, Vizianagaram District	1.136	11360
2	Tamaram	Tamaram Village, Santhakaviti Mandal, Vizianagaram District	3.24	32393
3	K.Venkatapuram	K Venkatapuram Village, Regidiamadalavalasa Mandal, Vizianagaram District	4.85	48485

As per the records, it is further submitted that the District Mines and Geology Officer, Vizianagaram has approved the Mining Plans to the said three (03) open sand reaches vide Letter No.1000/MP-VZM/Sand/2023, Dt.27.10.2023 to Kusumuru Sand Reach; Letter No.1001/MP-VZM/Sand/2023, Dt.27.10.2023 to Tamaram Sand Reach; and Letter No.999/MP-VZM/Sand/2023, Dt.27.10.2023 to K.Venkatapuram Sand Reach. After the approval of mining plans, the said Three (03) reaches are uploaded in the EC portal of SEIAA (State Environment Impact Assessment Authority) for obtaining environmental clearance for the said reaches. At present, the open reaches are under process at SEIAA. After obtaining Environmental Clearance from SEIAA, necessary Consent To Establishment (CTE) and Consent To Operation (CTO) have to be obtained from AP Pollution Control Board authorities. At present, all the said Three (03) open sand reaches are not having valid Environmental Clearance & CTE and CTO.

The Director Mines and Geology, Ibrahimpattanam vide Letter No. 2143/Sand/Tenders/23-2, dated:11-12-2023 has issued work orders in favor of M/s Prathima Infrastructure Limited for a period of two (02) years w.e.f.11-12-2023 and permitted to commence sand operations in all notified Sand reaches of Package-2 and as the said agency is only authorized agency to supply Sand for Package-2, which consists of Vizianagaram District.

Reach: K.Venkatapuram

During the course of joint inspection, the team of officers mentioned above are inspected the K.Venkatapuram Sand Reach mentioned above with reference to Geo-coordinates and observed that there is no sand mining activity is carried out in the K.Venkatapuram Sand Reach. As per the records, the agency i.e., M/s Prathima Infrastructure Limited is not having any statutory clearances.

Finally, the joint inspection team has observed the following during the course of inspection in K Venkatapuram Village, Regidiamadalavalasa Mandal, Vizianagaram District on 11.02.2024. The details as follows:

1. The open Sand reach is approved by the DLSC (District level Sand Committee), Vizianagaram District under the Chairmanship of District Collector on 09.05.2023.
2. The Sand Reach Present in Nagavali River which is 4th order stream.
3. As per the records, the District Mines and Geology Officer, Vizianagaram District has approved the mining plan to the aforesaid sand reach.
4. Further, the Dist Mines and Geology Officer, Vizianagaram has applied Environment Clearance to K.Venkatapuram Sand Reach at SEIAA and the same application for obtaining Environmental Clearances are pending at SEIAA for issue of Environmental Clearance (EC).
5. During the day of inspection, it is observed that the Sand reach areas are covered with good deposit of Sand in un-disturbed stage and at few places grass also grown in that area.



6. At the time of inspection, no vehicles and machinery present in and around the Sand Reaches.

7. The local people informed that at present no sand mining was going in the K.Venkatapuram Sand Reach.
8. The new agency i.e., M/s Prathima Infrastructure Limited has not having any statutory clearances viz., EC, CTE & CTO from the concerned authorities.

In view of the above, the factual report is herewith submitted to the Hon'ble National Green Tribunal, Southern Bench, Chennai for kind perusal and taking further necessary action in the matter:

E. S. Chandra Rao
E. S. Chandra Rao,
Dist. Mines and Geology Officer,
Vizianagaram
Dist. Mines and Geology Officer
Govt. of Andhra Pradesh
Vizianagaram

A. S. Chakravarthi
A.S. Chakravarthi
Dy. Superintendent of Police,
Cheepurupalli
Sub-Division
CHEEPUURUPALLI

B. Samir
B Samir,
Revenue Divisional Officer,
Cheepurupalli
REVENUE DIVISIONAL OFFICER
CHEEPUURUPALLI.

N.G.A. Raju
N.G.A Raju,
Analyst
Dist Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR WEST GODAVARI

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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Action taken report filed by the District Collector, West Godavari, Bhimavaram before the Hon'ble National Green Tribunal (SZ), Chennai on the order dated 31.01.2024 in EA No.04/2023 in OA No.187/2021.

It is submitted that the Hon'ble National Green Tribunal, Chennai has issued an order considering the news item "దొరికాన కాడికి దోచేద్దాం" (Dorikana kadiki dhocheddam) published on 19.01.2024 in Eenadu, a Telugu daily, which relates to the mining of sand other than the procedure prescribed and directed the District Collectors to inspect the areas of Sand Mining and find out whether the new contractor has got a valid environmental clearance to go ahead with the mining and whether they are adhering to the rules prescribe and to take appropriate action if violations are noticed.

It is further submitted that as per the instructions of the Hon'ble NGT, Chennai, the line departments are directed to inspect the sand reaches in West Godavari District and submit the joint inspection report. Accordingly, the following officers of DLSC have conducted inspection on 13.02.2024 and submitted report.

1. Revenue Divisional Officer, Narasapuram.
2. Executive Engineer & River Conservator, WRD, GHWD, Dowleswaram, EGDt.,
3. District Ground Water & Audit Officer Dept, West Godavari, Bhimavaram.
4. Executive Engineer, R.W.S., Bhimavaram.
5. Addl Superintendent of Police, Special Enforcement Bureau, (SEB), Bhimavaram.
6. The Environmental Engineer, AP Pollution Control Board, Eluru.
7. Tahsildar, Achanta Mandal
8. Tahsildar, Penugonda Mandal.
9. District Mines & Geology Officer, West Godavari District, Bhimavaram/ Eluru.

The team reported that the following reaches were inspected.

Sl. No.	Name of the Open sand Reach	Location of the Reach	Extent in Hectares	Qty in Cums as per Approved Mining Plan
1	Siddantham-1	Siddantham (Vg) Penugonda (M), W.G.Dist.,	4.730	47300
2	Siddantham-2	Siddantham (Vg), Penugonda (M), W.G.dist.,	4.400	44000
3	Nadipudii-1	Nadipudi (Vg), Penugonda (M), W.G.Dist.,	4.400	44000
4	Nadipudi-2	Nadipudi (Vg), Penugonda (M), W.G.Dist.,	4.560	45600
5	Karugorumilli	Karugorumilli(Vg), Achanta (M), W.G.Dist.,	4.600	46000
6	Koderu	Koderu(Vg), Achanta (M), W.G.Dist.,	4.840	48400

::2::

The team of officers have inspected the six (06) open Sand reaches mentioned above with reference to Geo-coordinates and reported that there is no visible sand mining activity is carried out in all the six (06) reaches. No machinery / vehicles are observed within the vicinity of the area.

Total six (06) open Sand reaches are approved by the DLSC (District level Sand Committee), West Godavari District under the Chairmanship of District Collector.

Four (04) open Sand reaches are located in Penugonda Mandal and the remaining two (02) open Sand reaches are located in Achanta Mandal of West Godavari District.

All the six (06) open Sand reaches are falling in Vasishta Right Bank of the River Godavari.

As per the records, the District Mines and Geology Officer, Eluru (erstwhile West Godavari District) has approved the mining plans for six (06) open Sand reaches.

As per the records, all the applications of six (06) open Sand reaches are pending at SEIAA for issue of Environmental Clearance (EC).

In response to the orders of the Hon'ble NGT to the Collector, District Collector personally inspected two major sand reaches in Siddantham & Nadipudi and have not noticed any visible mining.

Herewith inspection report is attached for kind perusal and necessary action.

Encl: 1. Inspection report.
2. Photographs.


Collector & District Magistrate,
West Godavari District,
Bhimavaram.

M.A NO 10 OF 2023, BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE, CHENNAI

The present Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued by the Judgement dated 23.03.2023 passed by this Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the wilful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant seeking to punish the respondents for the offence of non-obedience to this Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai has issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Ltd.
2. Let the District Collector of the concerned area and the SEIAA - Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA - Andhra Pradesh.
4. Post the matter on 05.02.2024.
5. In this regard , The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks' time to complete the inspection by the all concerned District Collectors.

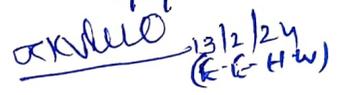
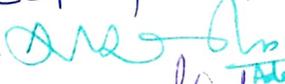
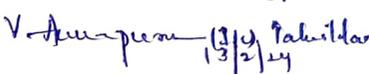
The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders on,

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA - Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA - Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be done easily by the SEIAA in its own office which does not require much time.
3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, The National Green Tribunal, South Zone, Chennai in the above all three matters has directed the concerned area District Collectors to do the spot inspection by choosing the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed. Accordingly upon Joint Inspection with concerned Departments as directed by Hon'ble Tribunal. No sand mining activity is noticed in the said six (06) open sand reaches and no machinery/vehicles are observed within vicinity of sand mining area and connected inspection reports are enclosed herewith.

In this regard, report is submitted to the Hon'ble National Green Tribunal for issuing appropriate orders that deem fit.

Signatures of the Officers/staff present

1. Revenue Divisional Officer, Narsapur.  13/12/24 (RDO, NSP)
2. The Executive Engineer & Godavari River Conservator, Godavari head Works Division, Dawlaiswaram.  13/12/24 (E-E-HW)
3. District Ground Water Officer, Ground Water & Water Audit Department, West Godavari District, Bhimavaram  DGWAO
4. The Executive Engineer, Rural Water Supply(RWS) Bhimavaram, West Godavari District  EE (RWS) BVM
5. Additional Superintendent, (SEB)., Bhimavaram, West Godavari District.  MPDO 13/12/24 penugonda
ADTSP, SEB, WGA
- 6 Environmental Engineer Pollution Control Board, AP.  13/12/2024 (CEE, PCB)
7. The Tahsildar, Achanta  13/12 Tahsildar Achanta
8. The Tahsildar, Penugonda  13/12/24 Tahsildar
9. District Mines & Geology Officer, Bhimavaram, West Godavari District.  13/12/24
DM&GO, DVS, Eluru


District Collector,
West Godavari Dist.,
Bhimavaram.

Inspection photos during the field Visit at Reaches:





**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

**E.A No 04 OF 2023(SZ) In OA No 187 OF 2021 &, M.A No 09 OF 2023 In
OA No 187 OF 2021 & M.A No 10 OF 2023 In OA No 53 OF 2022**

IN THE MATTER OF:

Nagendra Kumar

..... Applicant

Vs

Union of India and Others

.... Respondents

REPORT FILED BY THE COLLECTOR YSR KADAPA

DATE- 13.02.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

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**REPORT FILED BY THE DISTRICT COLLECTOR, YSR KADAPA DISTRICT
IN E.A NO 4 OF 2023, M.A. NO 9 OF 2023, M.A NO 10 OF 2023, BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERNZONE,
CHENNAI**

The Execution Application no. 4 of 2023 has been filed by the applicant seeking execution of the Direction No. (ii) issued in the Judgement dated 23.03.2023 passed by the Hon'ble tribunal in Original Application No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors.

The present Miscellaneous Application no. 9 of 2023 has been file by the applicant against the willful, deliberate and intentional non-compliance of order dated 23.03.2023 in O.A. No. 187 of 2021 (SZ) titled Nagendra Kumar vs Govt of India & ors. By the respondents herein and to punish the respondents for the offence of non-obedience to Hon'ble tribunal order dt: 23.03.2023 in OA No. 53 of 2022 (SZ).

In this regard the Hon'ble National Green Tribunal, South zone, Chennai have issued order on 31.01.2024 as

1. The matter was taken up today for an early hearing based on a news item reported on 19.01.2024 in Eenadu, a Telugu Daily. The said news item relates to the mining of sand other than the procedure prescribed by an entity called M/s. Prathima Infrastructure Limited.
2. Let the District Collector of the concerned area and the SEIAA – Andhra Pradesh inspect the areas in question and find out whether the new contractor has got a valid Environmental Clearance to go ahead with the mining and whether they are adhering to the rules prescribed and take appropriate action if violations are noticed.
3. Let the reports be filed on or before 05.02.2024 by the District Collectors concerned as well as the SEIAA – Andhra Pradesh.
4. Post the matter on 05.02.2024.

In this regard, The Government pleader for State of A.P has submitted a letter dt: 02.02.2024 issued by Director Mines & Geology seeking 4 weeks time to complete the inspection by the all concerned District Collectors.

The Hon'ble National Green Tribunal South Zone, Chennai on 05.02.2024 has issued orders;

1. The learned counsel appearing for the State of Andhra Pradesh as well as the SEIAA – Andhra Pradesh have not filed their reports and they sought three weeks' time citing that they need more time for conducting the field inspection and verification of the records.
2. In this regard, the SEIAA – Andhra Pradesh can very well verify their own records and submit a report as to whether any Environmental Clearance is in vogue now and if so, what is the agency, for which, the Environmental Clearance has been granted. This verification can be

done easily by the SEIAA in its own office which does not require much time.

3. In as much as the District Collectors are engaged with multiple tasks, in the first instance, they should at least choose the major river in the district and inspect it in the next couple of days and file their report before the date of next hearing. During the inspection, they should verify/ascertain whether any mining was done in the recent past in the area, in case on the date of inspection no mining was noticed.
4. Post the matter on 14.02.2024.

In this connection it is submitted that, as per the directions of the National Green Tribunal, South Zone, Chennai, I have chosen the Hanumagutti sand reach, Yerraguntla (M) and Yerraballi sand reach, VN Palli (M), YSR District and inspected on 12.02.2024. I have observed the physical features of the river and sand mining area.

During my inspection I found no machinery in the subject matter of the mining area, sand excavation is not being done at present.

With regard to any mining done in the recent past in the area I did not find any visible features of excavation of sand during the recent past.

The inspection report is submitted to the Hon'ble national Green Tribunal for issue of appropriate orders deemed fit.


Collector & District Magistrate,
YSR District